

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-507(PB)/2017

IN THE MATTER OF:

Guptaji Electric Co. APPLICANT / PETITIONER
Vs.
Amrapali Dream Valley Pvt. Ltd. RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the APPLICANT :- Mr. Ritesh Agrawal, Advocate

For the RESPONDENT :- Ms. Rati Tandon, Advocate for Corporate Debtor

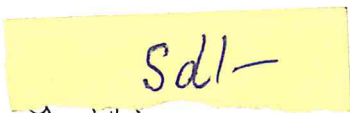
ORDER

Learned Counsels for the parties are present. It is brought to the notice of this Tribunal that proceedings are pending before the Hon'ble Supreme Court of India in Civil Writ Petition Nos. 940/2017, 942/2017, 1018/2017, 971/2017 & 947/2017 filed under the said matter, hence, the same may be posted for further consideration after 21.2.2018 & 23.2.2018.

Taking into consideration the same, let this matter be adjourned to 27.2.2018.

List on 27.2.2018.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit